

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 777/MP/2025

Subject : Petition under Regulation 9 (7) of CERC (Deviation Settlement Mechanism and Related Matters) Regulations, 2024, Para 9.3 of the CERC Approved Detailed procedure for recovery of charges in case of deficit in the Deviation and Ancillary Pool Account dated 15.10.2024 and the directions issued by Hon'ble CERC in Petition No. 01/SM/2025 regarding Recovery of Legacy Dues in pursuance of DSM Regulations, 2024.

Petitioner : National Load Despatch Centre (NLDC)

Respondents : Transmission Corporation of Andhra Pradesh Limited (TCAPL) and Ors.

Date of Hearing : **17.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Abiha Zaidi, Advocate, NLDC
Ms. Suriti Chowdhary, Advocate, NLDC
Shri Pritam Raman Giriya, Advocate, NLDC
Shri Bhumitra Dubey, Advocate, NLDC
Shri Ashish Bainsla, Advocate, NLDC
Ms. Tanya Sharma, Advocate, NLDC
Ms. Arushi, Advocate, NLDC
Shri V M Kannan, Advocate, KPTCL
Shri Shahbaaz Husain, Advocate, KPTCL
Ms. Stephania Pitno, Advocate, KPTCL
Ms. Sindhu K Koshik, Advocate, KPTCL
Ms. Harimohana N., Advocate, KPTCL
Shri Mayank Singh, Advocate, KPTCL
Shri Anand Kumar Shrivastava, Advocate, BSPHCL
Shri Shivam Sinha, Advocate, BSPHCL
Shri Ravi Nair, Advocate, BSPHCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner, NLDC, submitted that NLDC has already filed an affidavit comprising the detailed status of the appeals filed before various High Courts by the State/ drawee DICs/ Respondents.

2. Learned counsel for the Respondent, KPTCL, submitted that KPTCL has filed its reply in the matter dated 16.2.2026. The learned counsel further apprised that the distribution licensee of Karnataka has also filed Writ Petition No. 24351 of 2025 titled as *Power Company of Karnataka Limited and Others v. National Load Despatch Centre and Others* thereby challenging the DSM Regulations 2024, the procedure issued by NLDC dated 15.10.2024 for recovery of charges in case of deficit in the deviation and ancillary service pool account and the Commission's order dated 15.10.2024. Further, the Hon'ble High Court of Karnataka *vide* its order dated 24.9.2025 has granted an interim stay on the operation and implementation of the impugned framework, including the recovery mechanism sought to be enforced against the Respondents.

3. Learned counsel for the Respondent, BSPHCL, sought an additional four weeks for filing its reply in the matter.

4. Considering the above, the Commission permitted the Respondent, BSPHCL, to file its reply within four weeks with an advance copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

5. The Petition will be listed for the hearing on **23.4.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)